

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5206
ANSWERED ON:10.12.2010
CHILD RIGHTS VIOLATION
Haque Shri Sk. Saidul

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there was any case of child rights violations during the preparation of Commonwealth Games 2010, Delhi;
- (b) if so, the details thereof;
- (c) whether Delhi Commission for Protection of Child Rights has issued any Notice to Commonwealth Games Authorities in this regard;
- (d) if so, the details thereof; and
- (e) the action taken thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (b): As informed by Delhi Commission for Protection of Child Rights there were certain cases of violation of child rights during the preparation of Commonwealth Games 2010 in Delhi as per the report prepared by Child Rights and You (CRY) involving children who migrated with their families to Delhi in search of work at construction sites. The living conditions of these children were found lacking in basic amenities like food, clothing, shelter, medical facilities, education, proper hygienic conditions sanitation facilities etc.

(c) to (e): The Delhi Commission for Protection of Child Rights had issued a Notice on 13.02.2010 to the Organising Committee of Commonwealth Games, Commissioner of Delhi Police, Secretary (Education), Secretary(Labour), Secretary (Social Welfare and Women and Child Development), Secretary (Health) and Divisional Commissioner (Revenue) in the Delhi Government.